

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-833/ND/2022
IA/658/2024

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs

Ms. Madhu Rastogi

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

**:Mr. Abhishek Devgan and Mr. Vishal
Hirawat, Advs.**

For the Respondent/PG

**:Ms. Swastika Kumari, Adv for PG
Madhu Rastogi**

ORDER

IA/658/2024

Ld. Counsel on behalf of the Personal Guarantor submitted that they have not received copy of the report. Ld. Counsel on behalf of the Personal Guarantor submitted that copy of the report has been submitted by them, but soft copy of the report is not opening.

Ld. Counsel on behalf of the Resolution Professional undertakes to provide afresh copy of the report to the Ld. Counsel on behalf of the Personal Guarantor. List the matter on **31.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)